

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/S

## ORDER SHEET

APPLICATION NO. 158 / OF 3

Applicant(s)

Respondent(s)

Advocate for  
Applicant(s)

Advocate for  
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<p>Replied to on 8/8/03 SJS</p> <p>Recd by 18/8/03</p>	<p><u>Dated : 8.8.2003.</u></p> <p>Mr.S.N.Trivedi, counsel for the applicant. Mr.Manoj Bhandar, counsel for the respondents.</p> <p>Short reply has been filed by the Respondents.</p> <p>2. Mr.Trivedi, learned counsel for the applicant says that for the present his client wants to withdraw this O.A. and wants to make a representation before the respondent authorities to give him posting on such a post which carries allowance, because he is the senior person and he is going to retire within two years.</p> <p>3. The applicant may make representation to the respondents and it is expected that the respondent authorities will consider it and dispose it of within one month of its presentation.</p> <p>4. Consequently, this application is dismissed as withdrawn. No costs.</p> <p> (G.L.GUPTA) VICE-CHAIRMAN</p> <p>Part II and III destroyed in my presence on 26.3.09 under the supervision of Section Officer ( ) as per order dated 13.2.09</p> <p>Section officer (Record)</p>